

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 612
IB-1013/ND/2020

IN THE MATTER OF:
Finsbury Global FZE

...PETITIONER

Vs.

M/s. Uttam Sucrotech International Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 03.12.2021
(Virtual Hearing)**

Coram:

**SHRI DHARMINDER SINGH, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational Creditor :Ms. Divya Nair, Advocate.

**For the Respondent/Corporate Debtor :Mr. Pragyan Sharma and Ms.
Gurnoor Kaur, Advocoates.**

ORDER

The Learned Counsel for the Operational Creditor/Petitioner has submitted that the matter has already been settled and a schedule of payment has been agreed. In view of the same, the Learned Counsel for the Operational Creditor/Petitioner submitted that she does not want to pursue the matter anymore and she want to withdraw the Petition. In view of the statement made by the Learned Counsel for the Petitioner, the main matter stands **dismissed** as withdrawn. Affidavit to that affect be filed within three days.

In view of the same, all these applications have now become infructuous.



**(Rahul Bhatnagar)
Member (T)**



**(Dharminder Singh)
Member (J)**

(Meenu)